गृह-कार्य मंत्रालय में उपमंत्री (श्री ल० ना० मिश्र) : (क) जब सिनेमा-घरों में राष्ट्र गीत बजाया जाता है, तब आम तौर पर सभी लोग खड़े हो जाते हैं और मर्यादा बनाए रखते हैं ।

(ख) और (ग). जिन उत्सवों में राष्ट्र गीत बजाया या गाया जाता है उनके बारे में सामान्य प्रथा यह है कि इसे प्रारम्भ में या अन्त में रखा जाता है । राष्ट्र गीत को सिनेमा की शो के शुरू में रखने से गड़बड़ी पैदा होगी, खास तौर पर इसलिये कि बहुत से लोग देर में अन्दर आयेंगे और हाल में हलचल रहेगी । इसलिये यह समझा गया कि सिनेमा शो का अन्त ही राष्ट्र गीत के लिए सब से अच्छा समय है । शो समाप्त होते ही सब लोग खड़े हो जाते हैं और जब तक राष्ट्र गीत बजता है तब तक खड़े रहना उनके लिए कठिन नहीं होता ।

डाकुओं को हथियारों की सप्लाई

2049. **श्री मधु लिमये** :
श्री किशन पटनायक :

क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार का ध्यान "इंडियन एक्सप्रेस" (बम्बई संस्करण, दिनांक 11 मार्च, 1965) में प्रकाशित लखनऊ के इस समाचार की ओर दिलाया गया है कि डाकुओं को हथियार सप्लाई करने का काम उत्तर भारत में बड़े पैमाने पर और संगठित ढंग से किया जा रहा है ;

(ख) क्या यह भी सच है कि कुछ भूतपूर्व सैनिक भी यह समाज विरोधी कार्य कर रहे हैं; और

(ग) यदि हां, तो सरकार ऐसी हरकतों को रोकने के लिए क्या उपाय कर रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हाथी) : (क) जी, हां ।

(ख) और (ग). सूचना एकत्रित की जा रही है और सदन के सभा-पटल पर रख दी जायगी ।

Bricks and Cement for Plot Holders in Delhi

2050. Shri Shiv Charan Gupta: Will the Minister of **Home Affairs** be pleased to state:

(a) whether it is a fact that in 1964 Government notified for acquisition of developed plots in Delhi;

(b) if so, when and the number of such plots;

(c) the number of cases where the plot holders approached Delhi Administration by the 31st December, 1964 for release of bricks and cement;

(d) the number of cases where Delhi Administration issued permits to meet 25 per cent, 50 per cent and 100 per cent requirements by the 31st December, 1964;

(e) the steps taken to provide building material to the remaining applicants; and

(f) the steps Government propose to take in respect of plots for which plot holders have not applied for release of bricks and cement by the 31st December, 1964?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) and (b). Yes, Sir. The Delhi Administration notified its intention to acquire about 18,000 vacant plots under Section 4 of the land Acquisition Act, 1894, *vide*, their Notification dated the 21st March, 1964 and 16th April, 1964, in fully developed and partly developed colonies in the urban areas of Delhi.

(c) 6516 applications for cement and bricks for new constructions were registered from 21st March 1964 to 31st December, 1964.

(d) So far as bricks are concerned, there are adequate stocks and permits were issued to the parties according to their requirements. In the case of

cement, however, permits have been issued to 6,155 applicants out of 6,516 applicants referred to in part (c) of the answer above, in the following order of percentage on the basis of the departmental assessment:

(i) upto 25%	186
(ii) 26 to 50%	808
(iii) 51 to 75%	1,279
(iv) 76 to 100%	3,882
	6,155

(e) The Delhi Administration is taking necessary steps to obtain additional allocation of cement in addition to the normal quota allotted to the Union Territory of Delhi to cope with the increasing demand.

(f) After processing the objections filed by the interested persons in accordance with the land Acquisition Act, 1894, each case will be considered on its merit in the light of the grounds advanced. The intention of the plot-holders to construct and complete the building on the plots within the stipulated time will be given due consideration if cogent proof of the intention being *bona fide* and his capacity to build is given at the time of examining the objections.

Delhi Rent Control Act

2051. Shri Shiv Charan Gupta: Will the Minister of **Home Affairs** be pleased to state:

(a) the number of cases pending in Delhi Courts on 31st December, 1964 under the Delhi Rent Control Act;

(b) the number of cases which relate to areas notified as slum area under Slum Clearance and Improvement Act;

(c) the number of cases which are over 6 months old, 1 year old, 2 years old and more than 3 years old; and

(d) the steps proposed to be taken by Government regarding disposal of these cases in the light of Slum Clearance and Improvement (Amendment) Act, 1964?

The Deputy Minister in the Ministry of Home Affairs (Shri L. N. Mishra): (a) 5154.

(b) No separate records are maintained.

(c) More than one year old, but less than two years	1323
More than two years	779

Figures for six months old cases and more than three years old cases are not separately available.

(d) The slum Areas (Improvement and Clearance) Amendment Act, 1964 has no effect on pending cases. As such, the question of taking any steps in this regard does not arise.

केन्द्रीय पुस्तक उत्पादन कार्यालय

2052. श्री सरजू पांण्डेय : क्या शिक्षा मंत्री 18 नवम्बर, 1964 के तारांकित प्रश्न संख्या 153 के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि :

(क) केन्द्रीय पुस्तक उत्पादन कार्यालय की स्थापना के सम्बन्ध में अब तक क्या प्रगति हुई है; और

(ख) क्या इस सम्बन्ध में योजना आयोग ने अपनी स्वीकृति दे दी है ?

शिक्षा मंत्रालय में उपमंत्री (श्री भक्त दर्शन) : (क) और (ख). प्रामाणिक रचनाओं के हिन्दी तथा अन्य भारतीय भाषाओं में निर्माण, अनुवाद और प्रकाशन की वर्तमान योजनाओं को चौथी पंचवर्षीय आयोजना में और अधिक रकम नियत करके जारी रखने का प्रस्ताव है । इस योजना को इस समय की तरह ही विश्वविद्यालयों, शिक्षा संस्थाओं, प्राइवेट प्रकाशकों आदि के सहयोग से कार्यान्वित किया जाता रहे अथवा इसके लिए अलग से एक पुस्तक प्रकाशन ब्यूरो स्थापित किया जाये, इस प्रश्न पर, चौथी पंचवर्षीय आयोजना